

2

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

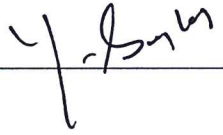
PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY- MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA - MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 11.09.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Cp(CAA) NO. 576 /230/HDB/2019 576
NAME OF THE COMPANY	Crown Beers India Pvt Ltd (Transferor Co.) & Anheuser Busch Inbev India Ltd (Transferor Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Y. SURYA ANANDARAM	Adv.	9849844532	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for the Petitioner present. He is directed to publish the date of hearing in Business Standard (English) (All India Edition) at least ten days before the date of hearing. Petitioner is also directed to issue notice to Statutory Authorities viz., RD, RoC, OL and Income Tax as per the provisions of Sec.230(5) of the Act read with Rule 8 of the Companies(Compromises, Arrangements and Amalgamations) Rules 2016. Put up the matter on 15.10.2019.


MEMBER TECHNICAL


MEMBER JUDICIAL